

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:3642

ANSWERED ON:11.08.2015

National Board for Wild Life

Simha Shri Prathap

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) the mandate of the National Board for Wild Life(NBWL) constituted under the Wild Life Protection Act, 1972;
- (b) the matters pending for clearance before the NBWL during the last one year;
- (c) whether objections have been raised from various quarters on the reconstitution of the Board, if so, the details thereof and the steps taken to address the said concerns; and
- (d) the action/steps proposed to be taken by the Ministry on the decision of Supreme Court and National Green Tribunal (NGT) pertaining to Environmental Clearance for mining of minor minerals in lease area of upto 5 hectares?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

(a) The mandate of the National Board for Wildlife (NBWL) as prescribed in section 5(C) of Wild Life (Protection) Act, 1972 is as below:

1) To promote the conservation and development of wild life and forests by such measures as it thinks fit.

2) (a) Framing policies and advising Central Government and State Governments on the ways and means of promoting wild life conservation and effectively controlling poaching and illegal trade of wild life and its products;

(b) Making recommendations on the setting up of the management of national parks, sanctuaries and other protected areas and on matters relating to restriction of activities in those areas;

(c) Carrying out or causing to be carry out impact assessment of various projects and activities on wild life or its habitat;

(d) Reviewing from time to time, the progress in the field of wild life conservation in the country and suggesting measures for improvement thereto; and

(e) Preparing and publishing a status report at least once in two years on the wild life in the country.

(b) 10 numbers of incomplete proposals are pending during last one year for want of information. The list enclosed as Annexure.

(c) Ministry received 8 representations from Nandita Amin, Amaltas Farm & Nursery Bhayali, Dilip D.Khatau, Chairman, The Corbett Foundation, Divya Dugal, Rishad Naoroji, Director, Raptor Research & Conservation Foundation, Laxmeesha Acharya, Kenneth Anderson Nature Society, Belinda Wright, Executive Director, Wildlife Protection Society of India and Tarsh Williams on the reconstitution of the Board. One PIL, WP (C) 736/2014 was also filed in Supreme Court by Shri.Chandrabal Singh in this regard. The case was disposed by Hon'ble Supreme Court in favour of Government. The MoEF&CC had reconstituted NBWL vide notifications dated 22nd July 2014 and 11th September 2014 in accordance with Wildlife (Protection) Act, 1972.

(d) The decisions of the Supreme Court and National Green Tribunal are being complied with.
